

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.826
TO BE ANSWERED ON 29TH NOVEMBER, 2024**

SPURIOUS DRUGS

826: SHRI SELVAGANAPATHI T.M.:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Drugs Controller General of India has directed manufacturers of 49 medicines to recall their products after samples were found to be of sub-standard quality;
- (b) if so, the details thereof;
- (c) whether any action has been initiated to book the makers of four spurious drugs flagged by the CDSCO and if so, the details thereof;
- (d) whether the four samples of drugs lifted from the market which were found to be spurious were manufactured by unauthorised companies; and
- (e) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (e): List of drugs of various companies, which are declared Not of Standard Quality/ Spurious/ Misbranded/ Adulterated by the Central Drugs Testing Laboratories is regularly uploaded and available on the website of Central Drugs Standard Control Organization (CDSCO) under the heading of Drug Alert (www.cdsc.gov.in). In the cases concerning quality or safety of drugs as and when reported, action is taken by the licensing authorities concerned under the provisions of Drugs and Cosmetics Act 1940 and its Rules including prosecution in the appropriate Court of law.
